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रहा है तो कारणों के मृद्दों को गहराई से समझने का प्रवास विया गया । अपनी याता के दौरान वे वहां एन०ई० श्राई० के श्रधिकारियों से मिले । जो विलम्ब इस साल का हम्रा उसको जल्दी से जल्दी कैसे कम किया जा सकता है इसके बारे में बात हई इसके फ्रतिरिक्त इस साल भी इमारे साचव भेजे गये थे। भारत सर-कार की ग्रोर से उन्होंने चिन्ता प्रकट की कि जल्दी से जल्दी कार्य किया जाय। उसके उपरांत यह हुया है कि जो कार्य टल गया था, '88 में समाप्त होना था वह '87 के भ्रन्त तक पूर कर लिया जाएगा।

Oral Answers

भी वसन्त साठे: मैं थोडा सा क्लियर करना चाहता है। अभी हमारे जो सचिव गये थे और उच्च स्तर पर बात हुई उसमें उन्होने यह माना है कि हम अक्तूबर तक इसको पुरा करेगे जिससे विलम्ब मौर भी कम हो जायेगा। चार महीने में हो जायेगा। भन्तूबर तक हो जायेगा, ऐसा इन्होंने माना है

MR. CHAIRMAN: Question No. 142.

Proposal for a venture with Pepsi Cola

\*142. SHRI SURESH KALMADI:† SHRI DHARAM CHANDER PRASHANT:

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that Punjab Agro has applied for a tie-up with Pepsi Cola of U.S.A.;
- (b) if so, what are the details of the collaboration venture, indicating the details of the technology to be imported, the items to be imported under the deal and the items and products to be exported by the resultant Company;
- (c) how far the above imports are consistent with the import reple. nishment scheme; and

(d) whether the Company would be allowed to use foreign trade marks for the goods to be sold by them in India?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT (SHRI M. ARUNACHA-LAM); (a) to (d) M/s. Punjab Agro Industries Corporation limited have submitted an application for approval for manufacture of various Processed Foods in financial participation with one of the Tata Companies and M/s Pepsico Incorporated of U.S.A. The application is still to be considered by Government. The practice has been that the details of pending applications are not given out until the Government have taken a decision thereon.

SHRI SURESH KALMADI: Sir. don't think that the Government wants to give details. And we, as Members of Parliament, are entitled, I think, to know whether Pepsicola is being brought into this country through the backdoor. Last year also. there was a proposal to have Papsicola in this country... (Interruptions)

MR. CHAIRMAN: Mr. Jagesh Desai. if you interrupt, you will lose chance.

SHRI SURESH KALMADI: Why is he getting excited?

MR. CHAIRMAN: You please address me. I am taking care of it. (Interruptions)

SHRI VASANT SATHE: Don't ap pear as if ... (Interruptions)

SHRI SURESH KALMADI: there was a talk earlier of import substitution. But now we see the policy of the Government is just import, import Sir, the pepsi proposal was shot down last time and again now it is coming back. I do not know whether this technology is needed for this country. Isn't our soft drink industry already standing on its own feet?

<sup>†</sup> The question was actually asked on the floor of the House by Shri **Suresh** Kalmadi

From 1977 there has been no import of concentrate at all. T do not but the Government now says that they are not going to give the details. But, basically, Sir, a political decision has to be taken whether we want to go to 21st century with pepsi. is the question, or do you want stand on your own legs with indigenous industry? Sir, the soft industry in our country today is such a firm footing that it is being exported to about 12 countries in the world. And, at this stage we want to bring in pepsi cola and finish our soft drink industry so that we cannot export. Is this the policy of the present Government. Sir, 7 would like to know from the Government whether they plan to allow pepsi to enter the I would also soft drink business. like to know what were the reasons for rejecting earlier the pepsi proposal and how is this proposal different.

SHRI NARAYAN DATT TIWARI: Sir, in view of the fact that some of today's newspapers carry reports this application and have divulged some of the substantive details which have already been released by a section of the press. I think I should take the hon. Member into confidence and mention some of the major recommendations that we have received from the Punjab Agro Industrial Corporation regarding this probject. We have not taken any decision. Τt is under consideration Τt has vet to be considered bv the Project Approval Board. The highlights of the application, the proposed project recommended by the Punjab Government are: (1) Total investment of Rs. 21.50 crores in the manufacturing and research facilities in Punjab. (2) Transfer of advance agro technology to improve genetics (3) Introduction of and crop yields. new high yield disease resistent hybrid varieties of oilseeds, potatoes and tomatoes. (4) Export of Rs. 55 crores in the first five years against imports of Rs. 18 crores, including dividend repatriation, raw materals, machinery etc. (5) Significant increase in

processed food and vegetable exports from the country by over Rs. 8 crores per annum, about 20 per cent of the current national exports (6) Domestic production of soft drink concentrates. (7) Generation of industrial employment of 20 thousand direct and indirect jobs in the first five years for expansion of food and beverage markets-(8) Introduction of the study of fruit technology in food processing including the areas of water and effluent treatment and waste disposal Annual processing of about 80 thousand metric tonnes of fruits and vegetables and 40 thousand metric tonnes of potatoes and grains and utilisation of output of 10 thousand acres of agricultural land. (10) Expected increase in tax revenue by about Rs. 150 crores per annum.

These are said to be the highlights of the proposal as recommended by the Puniab Government. Now, the Hon. Member is very correct when he says that we had rejected the earlier proposal of Agro Products Exports India Private Limited for Pepsi Cola. It was an application for processed agro based products It was rejected because of three factors by the Project Approval Board. It perhaps did not even come up to the higher levels of the Government at the CCEA level. It was rejected because—(a) that import of concentrates cannot be agreed to, (b) use of foreign brand names in domestic tariff areas is not allowed, and (c) a proposal for manufacture of certain items for import of soft drink concentrate cannot be considered together. It was because of this that the earlier application was rejected. Now as I said, we have not applied our mind to this proposal and whatever I am saying is just for information of the hon. Members and a decision has yet to be taken by the Project Ap proval Board for consideration higher levels. What I have been informed for the purpose of answering supplementaries is that this proposal is different from what had been rejected earlier inasmuch as it is a package proposal also dealing with many

Items which are related to agro research. This consists of equity participation which is less than 40 per cent, and that it has said that concentrate will be manufactured in India itself. So, these are the material differences between the earlier application and the new application which has now been strongly recommended by Punjab Government Punjab Government is of the opinion that in view of the agricultural and horticultural development of Punjab, they want to diversify the production base in Punjab; they have to also go into horticulture and diversify their crop pattern and, therefore, they are strongly recommending it.

SHRI SURESH KALMADI: This Punjab Government aspect of it is just a front. The main groups to benefit are going to be Pepsi Cola and the Tatas. Sir, Pepsi Cola and the Tatas together have 70 per cent shareholding in the proposed company. I would like the Minister to speak on this aspect.

I would also like to bring to his notice what the Prime Minister himself said in the U.S. when Coca Cola lobby surrounded the Prime Minister the Prime Minister clearly said that we have Thums Up; we have Double Seven; we have many others. But we have many more other priorities and the soft drink is of a low priority. This is what the Prime Minister of the country said. You said just now that there is no proposal to import concentrate. Why do they require Rs.8.6 crores of imports? This is for concentrate only. What they mean is that salt part of it and colouring part of it will be done here but the basic import of concentrate remains. They have a secret formula which they are not divulging to 149 countries of the World. Do you mean that they will divulge it to India? There is definitely going to be import of concentrate, I do not know. But from 1977 onwards, there has been no import of concentrate. Our soft drink industry today is doing without import of concentrate. Why

are we going to something new? Why do you want to destory the soft drink industry in the country which has done very well after the exit of Coca Cola? Sir, my question is very specific. I would like to know about the aplication, whether any licence to be given for Pepsi Cola over and above to what they are entitled to against export is being considered and wheher this is the law of the land at the moment, or any actual users licence has been issued to soft drink concentrate manufacturers; if not, the reasons thereof, because I know Thril has asked for actual users licence and the Industry Ministry said: No, we cannot give it:this is a restricted item. So, are you going to make any basic changes to suit Pepsi Cola entry into the country? This is what I want to know. I also want to know if the Finance Minister of Punjab, Mr. Balwant Singh, has any personal interest.

SHRI NARAYAN DATT TIWARI: As I said we have not applied our mind to the proposal. I have only mentioned about the applications that have been sent by Punjab Agro Industrial Corporation and strongly recommended by the Punjab Government...

SHRI SURESH KALMADI: And the Tatas

SHRI NARAYAN DATT TIWARI: I received apone call from the Punjab Chief Minister saying that Punjab is in a difficult situation and they wan to diversify their agricultural base in Punjab and they want to go in more for agro industries and, therefore, we have to give this application a very serious consideration. Puniab Industry Minister also met me in this connection... (Interruptions). Whatever the policy declarations have been made by the Prime Minister, will certainly be acted upon. If he has made such declaration, we will certainly act upon it; it is a directive for And I am happy that the hon. Member also appreciates the spirit behind what the Prime Minister said. The matter

will come up before the Cabinet Committee and the Economic Affairs; it is not a decision of one Ministry because it is an inter-departmental issued. We will have to take into consideration the strong views of the Punjab Government.

SHRI SURESH KALMADI: And the views of the country also.

MR. CHAIRMAN: Mr. Tiwari, have you any information whether 70 per cent is held by the Tatas and the Pepsi Cola? This is one point raised.

SHRI NARAYAN DATT TIWARI: As I said, the proposal is under consideration.

MR. CHAIRMAN: What about the shareholding?

SHRI NARAYAN DATT TIWARI: Sir, the proposal is, 36.1 per cent by the Punjab Government, through the Punjab Agro-Industries Corporation Limited, Chandigarh; 24 per cent by one of the Tata companies, probably Voltas, and 39.9 per cent by Pepsi Cola.

MR. CHAIRMAN: The second question which he has asked is, whether they will divulge the secret formula, whether they will give the technology?

SHRI NARAYAN DATT TIWARI: The only information is that, the concentrate will be manufactured in India.

MR. CHAIRMAN: It may be manufactured in India. But will they give the technology?

SHRI NARAYAN DATT TIWARI: That in not clear.

SHRI SURESH KALMADI: Thank you, Sir.

SHRI DHARAM CHANDER PRA-SHANT: Sir, when Coca Cola concentrate was geing manufactured in India, its import content was only 4 per pent, but in the case of Pepsi Cola, the import content is much higher. What is the reason for this? SHRI NARAYAN DATT TIWARI: Sir, as I said, we do not have all the details relevant to this question. Because of this particular question, we had asked for basic information. The details of the application are here. But the Project Approval Board has not yet considered the application. It has not even come before the Project Approval Board.

SARDAR JAGJIT SINGH AURORA: Mr. Chairman, Sir, I would like to mention that this proposal of Puniab Government takes fully into consideration the existing policy in regard to soft drinks. You have look at it as a composite offer, which the major portion deals with agro-industries and horticulture fruit growing and their processing. next thing is, out of the total Rs. crores, as far as he soft drink part is concerned it is Rs. 5.5 crores and that is not really for the imprt of centrate; you have got to have machinery and other wherewithal. In regard to the other question, whether Pepsi Cola will or will not give secret formula, I think this matter can be discussed and an assureance can be taken from them. But just to cancel this out which is going be of tremendous vale...

MR. CHAIRMAN: Mr. Aurora, please put your question. You are making a lot of suggestions. What exactly you want from the Minister?

SARDAR JAGJIT SINGH AURORA: My point is, if it is necessary to import technology, we should import. When you have imported technology in the case of Maruti, when there were other cars being built here, is there any thing wrong in getting the latest technology in regard to soft drinks? I will put it the other way round. What is wrong in importing techology in order to develop agriculture and horticulture?

SHRI NARAYAN DATT TIWARI: Sir, as a matter of principle, in the case of bio-technology, geneting engineering or when we have proposals in

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regard to import of high technology for our agro-industries, we will consider them.

SHRI PAWAN KUMAR BANSAL: Sir, the proposed project promises to the State of Punjab a large-scale food (Interruptions)

MR. CHAIRMAN: Everybody will get a chance. We will not do any other question. We will do only this question. (Interruptions) I know the importance of the question. You leave it to me. (Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, the proposed project promises to the State of Punjab a large-scale food processing unit, which besides helping in planned diversification of crops from wheat and paddy alone to include horticultural products, vegetables, fruits etc., would also provide employment both direct and indirect, to a very large number of people; and, therefore, as a major unit of export...

MR. CHAIRMAN: You are repeating, Mr. Bansal. Please put your question.

SHRI PAWAN KUMAR BANSAL: I would like to know from the hon. Minister as to what extent the project would help in checking the monopolistic tendencies in the country, particularly in the field of soft drinks which is now being perpetuated by the Parle Group?

SHRI NARAYAN DATT TIWARI; Sir, as per our information, the Parle Group accounts for 60.8 per cent of the total soft drink production in the country. Campa accounts for 21.9 per cent. I would not like to comment upon it. It is so evident, but what I would like to say is that I am grateful to the hon. Member for the information he has given to me. We will certainly consider all aspects of the matter while considering the application.

श्री भटल बिहारी वाजपेघी . समापति जी, भंती महोदय बार बार यह कह रहे हैं कि सरकार ने इस सवाल पर श्रशी तक ध्राना दिमाग नहीं लगाया है। मैं जानना चाहता है कि क्या इस मामने में कोई राष्ट्रीय नीति नहीं है। जब से कोका कोला की देश का टरवाजा डिग्नाने का फैमला किया गया है तो एक राष्ट्रीय नीति के अन्तर्गत किया गया कि हम विदेशी पेयों को, विदेशी कप्पनियों को शीत पैय बनाने के लिये श्रपने देश में निमंत्रित नहीं केरेंगे क्योंकि इस तरह के पेय बनाना इस देश की प्राथमिक भावश्यकता नहीं है। इसका इस देश के गरीब के साथ कोई संबंध नहीं है। जब प्रधान मंद्री भी उस नीति की पध्टिकर चके हैं तो यह भामला बार-बार क्यों उठता हैं ? सभापति महोदय इस सवाख का जवाब नहीं दिया गया कि क्या कोई पावर फल पोलिटिशियन, मैं पावर को श्रंडरलाइन कर रहा हं, पावरफल, इसमें रुचि रखता है, क्या मन्दी महोदय यह साफ नहीं कर सकते हैं कि यह मामला प्राइवेट मैक्टर भीर पब्लिक सेवटर का नही है। यह मामला नेश-नल सैक्टर का, नेशनल प्रायोरिटीज का है। ग्राप हमेणा के लिये एक बार में साफ क्यों नही कर देते हैं कि हम हाई टेवनालाजी लेंगे मगर पेय के सामले में नहीं । पंजाब वान रस बना सकते हैं तरकारी से जस निकाल सकते हैं, दुध पिला सकते हैं।

## श्री बंसत साठे : लस्सी

श्री ग्रटल बिहारी वाजपेयी: लस्सी पिला सकते हैं। यह जो सोडा बाटर है इसके लिये बहुत से कोला देश में काम कर रहे हैं, पेप्सी कोला को लाने की जरूरत नहीं हैं। मंत्री महोदय, दो टूक जवाब दीजिए। तिवारी जी ग्राप इस पचड़े में मत पछिये।

SHRI VASANT SATHE: It seems there is a controversy between lassi and Pepsi.

SHRI SURESH KALMADI: And we are for lassi, Sir.

श्री नाराश्य क्त तिवारी: मैं सम्मानित तित नेता, भारतीय जनना गर्टी के सम्मानित सदस्य का बहुत श्राभारी हूं कि उन्होंने मुझे अड़ी नेक सलाह दी। वास्तव में जैसा की उनको शासन चलाने का दीर्थकालीन ग्रनुभव रहा है...(व्यवधान)

भी श्रदल बिहारी वाजपेयो : मगर हमारा अनुभव था कि हमने कोका-कोला बाहर कर दिया और ये पेप्सी कोला श्रन्टर ला रहे हैं।

**भी नारायण दल** तिवारी: ग्रगर मान-नीम सदस्य अपनी स्मृति को थोड़ा कष्ट दे**गे तो वह देखेंगे, उनको** शायद स्मित होगी कि नीति के प्राधार पर शायद कोका-कोला को बहिष्कृत नहीं किया गया या कि किसी विदेशी पंय को नहीं ग्राने दें, उस समय उनको यह कहा गया था कि आप 40 प्रतिशत तक या मीचे भ्रपने शेयर्स को नीचे ने आइपे। श्रगर 40 प्रतिशत तक कोका-कोला भ्रपनी भेषर कंपिटल को ले आता, पंजी निवेश को तो शायद वह बाहर नहीं जाता उन्होंने 40 प्रतिशत नहीं किया और चुकि उनकी क्वालिटी कंट्रोल ग्राफिस की बात नही मानी गयी इस लिये उनको मना किया गया। ऐसी मेरी जानकारी है, ग्रव तक जो मेरे पास फाइलों के ग्रन्तर्गत . . . (ध्यवधान)

भी बटल बिहारी बाजपेयी: 40 प्रति-बत के श्रलावा सीकेट भारमूला बताने पर भी जोर दिता गया था।

श्री नारायण दल तिवारी : यह जान-कारी माननीय सटस्य दे रहे हैं। मैं इसको ध्वारा देखंगा। श्रभी तक जो श्रधिकृत मुचना मेरे पास उपलब्ध है उसके अनुसार यह उसमें बात नहीं थी लेकिन में देख ल्गा कि पूरी बात क्या है। श्रीमन्, जहां तक राष्ट्रीय नीति का प्रश्न है जो भी राष्ट्रीय नीति है उसका परिपालन किया जाता है। ने जिल्ला श्रीमन्, इसके पहले ही कि जो हमारी स्थापित, जो विद्यमान निर्णय प्रणालियां हैं **उनके द्वारा इस पर भ्रपना विचा**र किये, पहले हा बिना बिचार के यहीं ही, . . (व्यवधान) भगर में पंजाब शासन के द्वारा दी गयी सर्व-सम्मत राय को बिना विचार के, यही, ठकराने का प्रयास करूंगा तो शायद यह सँदन की गरिमा के अनुकूल नहीं होगा ।

श्रीमन्, पंजाब शासन ने इस संबंध में स्थिरिक्त होकर सर्वसमित से राय दी है। श्रीमन्, मैं यह आग्रह करूंगा यहां पर कि किसका वहां पर शेयर है, नही है इसकी मुझे जानकारी नहीं है और मैं कम में कम नेता जी से यह अवश्य अपेक्षा करूंगा कि बे इस प्रकार की बातों को जब तक कि... (ब्यव-धान)

श्री घटल बिहारी वाजपेयी: हम तो स्राप से पुछ रहे है, हमे क्या पता है।

श्री नारायण दस तिवारी: तो हमें भी पता नही है।

भी भ्रटल विहारी वाजपेथी : तब तो एक सी हालत है।

SHRI A. G. KULKARNI: Sir, now much of the salient points have been asked and I think the Minister is under strain to give a straight reply to the basic question. One should not be emotional in considering something... But, Sir, basically. if I understand correctly... (Interruptions).

MR. CHAIRMAN: Please don't disturb him. Let him put the question.

SHRI A. G. KULKARNI: Thank you very much, Sir. If I have understood it correctly, this is a composite proposal. As a farmer and as a person interested in the rural economy, I know the potentiality of hortiulture being exported from this country. Therefore, I would request the Government to let the food part of this proposal go through because in the European Common Market and everywhere our horticulture is having a potential of export and this should be encouraged. The Punjab proposal which has got the best potential in horticulture should be accepted. But at the same time I want to know one point which was asked and still not replied to by you. My colleague here has mentioned that 7 to 3 crores worth of foreign exchange is required for importing the concentrate or

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whatever it is. These are American capitalist companies and the Government of India should not be taken for a ride. Sir, I am deadly against these concentrates or these types of what you call Coca Cola, Limca etc. drunk by elitist children. This should be stopped in this country.

MR. CHAIRMAN: Time up.

SHRI A. G. KULKARNI: When in the rural areas we have not got water to drink, Government of India is thinking of importing these. I would request the Minister that this 7 to 8 crores worth—or whatever percentage it has got—of foreign exchange for import of concentrates...

MR. CHAIRMAN: Nothing will go on record. Stop recording. Mr. Minister.

SHRI NARAYAN DA'TT TIWARI: Sir, the hon'ble veteran Member has suggested that we break this proposal into two parts, delinking the horticultural and the agricultural development part of it from the soft drink part. Of course the Project Approval Board will also consider this suggestion, I am sure. This suggestion does merit, I think, serious consideration.

As far as import of raw materials which are needed by our soft drink manufacturers is concerned the following items are reported to be imported even now; lemon oil, cola nut extract, harmless food colours mix. odoriferous substances, natural edible gums and cola nuts. Apart from cola nuts the total import content is Rs. 6 crore 97 lakhs for these five items. For cola huts we do not have the figures. I had asked for the same from the Controller of Imports and Exports, but we have not as yet got it.

SHRI A. G. KULKARNI: Are these not manufactured in this country?

SHRI NARAYAN DATT TIWARI:
My information is that these are still

being imported. Our soft drink manufacturers require these components for their manufactures and these are still being imported. As far as the other part of the question is concerned, I have already answered it.

SHRI JAGESH DESAI: Sir, I am happy that the Project Approval Board...

SHRI DIPEN GHOSH: Sir, I also raised my hand long back.

MR. CHAIRMAN: All the people have raised their hands. What am I to do?

SHRI JAGESH DESAI: I am happy that the Project Approval Board had rejected the earlier application. The soft drinks are being consumed upper middle class and rich people. A bottle of Limca costs Rs. 2.50. In view of the fact that crores and crores of people are living below the poverty line, should our Government spend foreign exchange for importing these things? I would also like to know whether this is in accordance with the priorities decided by this and the earlier Government. As such I feel there is no need of applying mind at all and Government should reject this proposal so that it should be very clear that such industries have no place in the country. I want to know whether the Government will weigh the merits of the case in the light of the policy of the Government and reject this proposal altogether.

SHRI NARAYAN DATT TIWARI: Sir, I have already replied to this.

MR. CHAIRMAN: This is a suggestion for action.

SHRI DIPEN GHOSH: Sir, I look at the question from the other way round. In the field where this western MNC is being invited or sought to be invited to operate, in such fields there is no apparent need of any high technology or any investment from

western MNCs. Punjab being an area which has now been made a hotbed of foreign conspiratorial activities to destablize our country and in the background of the Latin American experience of what havoc these western MNCs, particularly US MNCs can play, I would like to whether it is politically opportune and expedient to allow a US MNC to operate in an area like Punjab. This is my question; please answer it.

Orall Answers

SHRI NARAYAN DATT TIWARI: Sir, all these factors we will take into consideration while taking final decision.

SHRI HARVENDRA SINGH HANS-PAL: Sir many questions have been asked and I appreciate what the honourable Minister has said about the proposal from the Punjab Government. Looking to the conditions presently prevailing there, I would specifically like to ask if the proposal collaboration of the Punjab Government with Pepsi Cola is a model of the manner in which foreign companies can be made to invest on terms favourable to our country and in complete accordance with the national priorities

SHRI NARAYAN DATT TIWARI: Sir, it is difficult for me to say at this point of time whether it is a model or not. Of course, it is a substantive proposal strongly recommended the Punjab Government. We will consider it.

SHRI GHULAM RASOOL MATTO: Sir, I hold no brief for one party or the other, but today's newspaper reports and the reply given by the honourable Minister suggest 80,000 tonnes of fruits are preserved under the scheme. We are also fruit growers and we shall definitely be benefited by a proposal of this kind. In view of what the honourable Minister has said-an advertisement has also appeared the press-I feel that the proposal is worth consideration. Will the honourable Minister inform us whether

the merits of the proposal are to be taken into consideration or merely the fact that it is a multi-national concern is to be taken into consideration? Is not Parle, which is holding 65 per cent of the share of the soft drink industry in India, a multinational or a monopoly company, and will not such a move by Pepsi Cola also finish off that monopoly theirs? Will he give us an assurance that the proposal will be considered purely on merits and not on the basis that it is a multinational concern?

MR CHAIRMAN: The assurance has already been given. Next question, (Interruptions).

RENUKA SHRIMATI CHOW-DHURY: Sir, you are not allowing us to put questions. Please permit a Half-an-Hour discussion on this.

CHAIRMAN; Please make your application. I will consider it on merits.

\*143. [The Questioner (Shri Jagdambi Prasad Yadav) was absent. For answer, vide col. 31-32 infra.]

## नयी उद्योग नीति के प्रधीन पिछड़े क्षेत्रों का विकास

- \*144 श्री गया चन्द भुयान : नया उद्योग मंत्री यह बताने की प्रया करगे कि:
- (क) पिछड़े क्षेत्रों के विकास के लिये नयी उद्योग नीति में क्या विशेष प्रायमान किए गए हैं; छीर
- (ख) 1986-- 87 की वार्षिक योजना भौर सातवी रचवर्षय यंकना भ्रविध 🕏 दौरात लगुर द्योगो की स्थापना ग्रार विकास हेत कितनी धन राशि भ्रावटित की गयी है ?

श्रौद्योगिक विकास विमाग में राज्यमंत्री (श्री एम॰ ध्रहणाचलम): (क) तथा (ख) एक विवरण सभ पटल पर रहा जाता हैं।